

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 12 OF 2014 &
IA NO. 16 OF 2014**

Dated: 16th February, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:-

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)
Versus
Chhattisgarh Electricity Regulatory Commission & Anr.
...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Choudhary

Counsel for the Respondent(s) : Mr. Raunak Jain for R.2
Mr. C.K. Rai for R.1

ORDER

Learned counsel for the parties are agreed that the present Appeal has become infructuous. A memo has been filed on behalf of the Appellant stating so.

We notice that the present Appeal has become infructuous in view of the Order dated 21.01.2015 passed in Petition No. 4 of 2012 by the 1st Respondent. The memo is taken on record.

In view of the above statement, the Appeal is disposed of as infructuous.

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/vg